



2026:AHC:9622

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 250 of 2026

Sub Inspector Mahesh Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Umar Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri M.U. Khan, learned counsel for the writ petitioner seeks to confine his relief for consideration of his reply dated 25.09.2025 to the show cause notice dated 09.09.2025.
2. Learned Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Senior Superintendent of Police, Saharanpur, District Saharanpur.
3. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Senior Superintendent of Police, Saharanpur, District Saharanpur. by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

January 14, 2026

Rajesh